

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 29th June, 2022

No.LJ (A) 2/2020/78 - In exercise of the powers conferred by proviso to Article 309 of the Constitution of India read with Rule 41 of the Meghalaya District Court (Ministerial) Service Rules, 2020 the Government of Meghalaya, on recommendation of the High Court of Meghalaya, hereby makes the following rules to amend the Meghalaya District Courts (Ministerial) Service Rules, 2020, namely:-

1. Short title and commencement. — (1) These rules may be called the Meghalaya District Courts (Ministerial) Service (Amendment) Rules, 2022.
(2) They shall come into force from the date of notification in the Official Gazette.
2. In the Meghalaya District Courts (Ministerial) Service Rules, 2020 (hereinafter referred to as the Principal Rules):-
 - (i) In sub-rule (j) of Rule 2, of the Principal Rules the existing definition shall be deleted and shall be substituted as follows:-

“Recruiting Authority means District Selection and Promotion Committee of the District, as shall be notified by the High Court of Meghalaya from time to time.”
 - (ii) In the existing Rule 14, the words “through its recruitment cell” appearing in between the words “Authority” and “on” shall be deleted.
 - (iii) In sub-rule (2) of Rule 15 of the Principal Rules;-

the words “Registrar General, High Court of Meghalaya, Shillong” appearing in between the words “to” and “In” shall be deleted and shall be substituted by the words “District & Sessions Judge of the concerned district.”
 - (iv) The existing sub-rule (4) of Rule 19 of the Principal Rules shall be deleted and shall be substituted as follows:-

“(4) The list so prepared under sub-rule (1) and (2) above shall be published with the approval of the High Court.”
 - (v) The existing sub rule (2) and sub rule (4) of Rule 20 of the Principal Rules shall be deleted, and the existing sub-rule (3) shall be renumbered as sub-rule(2).

Sd/-
(Cyril V. D. Diengdoh, IAS)
Secretary to the Government of Meghalaya
Law Department

Contd-2/-

Memo. No. LJ(A) 2/2020/78-A,

Dated Shillong, the 29th June, 2022.

Copy to:-

1. The Private Secretary to the Chief Minister, Meghalaya for information of the Hon'ble Chief Minister.
2. The Private Secretary to the Minister I/c Law Department for information of the Hon'ble Minister.
3. The Private Secretary to Chief Secretary, Government of Meghalaya for information.
4. Personnel and A.R(A) Department(Service Rules Cell).
5. Personnel (B) Department
6. Finance (E) Department.
7. The Registrar General, High Court of Meghalaya with reference to letter No. HCM.II/79/2014/7115 dt. 14.12.2019.
8. The Private Secretary to Advocate General of Meghalaya.
9. The Director of Printing & Stationery, Meghalaya for publication of the Notification in the next issue of the Gazette of Meghalaya and to supply this Department 200 spare copies.
10. The Secretary, Meghalaya Public Service Commission, Shillong.
11. The District & Sessions Judge, Shillong/Jowai/Nongstoin/Mawkyrwat/Nongpoh/Khliehriat/Tura/Williamnagar/Ampati/Baghmara/Resubelpara.
12. The Chief Judicial Magistrate, Shillong/Jowai/Nongstoin/Mawkyrwat/Nongpoh/Khliehriat/Tura/Williamnagar/Ampati/Baghmara/Resubelpara
13. The Judicial Magistrate 1st Class, Sohra/Mairang/Amlarem/Dadenggre.
- ✓14. The DEO, Law Department.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
↳ Law (A) Department.